



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/111/2014/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 01.02.2019

RECOMMENDATION

Sub:- Departmental inquiry against Smt. L. Radhamma
d/o late Lingaiah, Second Division Assistant, Office
of the Pattana Panchayath, Hanuru, Kollegala
Taluk, Chamarajanagara District - reg.

- Ref:- 1) Government Order No. UDD 148 TMS 2013
dated 29.01.2014.
2) Nomination order No. LOK/INQ/14-A/111/2014
dated 20.02.2014 of Upalokayukta-2, State of
Karnataka.
3) Inquiry report dated 30.01.2019 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru.

~~~~~

The Government by its order dated 29.01.2014 initiated the disciplinary proceedings against Smt. L. Radhamma d/o late Lingaiah, Second Division Assistant, Office of the Pattana Panchayath, Hanuru, Kollegala Taluk, Chamarajanagara District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/111/2014 dated 20.02.2014 nominated Additional Registrar

of Enquiries-6, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by her. Subsequently, by Order No. UPLOK-2/DE/2016 dated 03.08.2016, re-nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to conduct/continue the departmental inquiry against DGO. Finally, by Order No. UPLOK-2/DE/2017 dated 04.07.2017, re-nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to conduct/continue the departmental inquiry against DGO.

3. The DGO - Smt. L. Radhamma d/o late Lingaiah, Second Division Assistant, Office of the Pattana Panchayath, Hanuru, Kollegala Taluk, Chamarajanagara District was tried for the following charge:-

“ನೀವು ಶ್ರೀಮತಿ ಎಲ್. ರಾಧಮ್ಮ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ 'ಅ.ಸ.ನೌ' ಎಂದು ಸಂಭೋದಿಸಲ್ಪಡುವ) ಚಾಮರಾಜನಗರ ಜಿಲ್ಲೆಯ ಕೊಳ್ಳೇಗಾಲ ತಾಲ್ಲೂಕಿನ ಹನೂರು ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ದ್ವಿತೀಯ ದರ್ಜೆ ಸಹಾಯಕರೆಂದು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ನೀವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಹನೂರು ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಹನೂರು ಗ್ರಾಮದ ಡಾ. ಅಂಬೇಡ್ಕರ್ ನಗರದ ರಹವಾಸಿ ಶ್ರೀ ಎಚ್.ಎಮ್. ಪ್ರಭು ರವರ ತಾಯಿ ಶ್ರೀಮತಿ ಮಂಗಳಮ್ಮ ರವರು ತಮಗೆ ಸೇರಿದ ಹನೂರು ಗ್ರಾಮದ ಆಸ್ತಿ ನಂ.83/ಎ

ರಲ್ಲಿ 57 x 42 ಅಡಿ ನಿವೇಶನಕ್ಕೆ ಖಾತೆ ಮಾಡಿ ನಮೂನೆ ನಂ.3 ಪಡೆಯಲು 17.09.2012ರಕ್ಕಿಂತ 3-4 ತಿಂಗಳು ಮೊದಲು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದರೂ ಸಹ ಅವರ ಕೆಲಸ ನಿರ್ವಹಿಸುವ ನಿಮ್ಮ ಜವಾಬ್ದಾರಿ ನಿಭಾಯಿಸದೇ ಉದ್ದೇಶಪೂರ್ವಕ ವಿಳಂಬ ಮಾಡುವುದಲ್ಲದೇ, ದೂರುದಾರರು ತಮ್ಮ ತಾಯಿಯ ಪರವಾಗಿ ನಿಮ್ಮನ್ನು ವಿಚಾರಿಸಲಾಗಿ ನೀವು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ನಿರ್ವಹಿಸಬೇಕಾಗಿದ್ದ ಕೆಲಸ ನಿರ್ವಹಿಸಲು ರೂ.5,000/- ಗಳ ಲಂಚ ನೀಡಲು ಬೇಡಿಕೆ ಇಟ್ಟು ಲಂಚ ಕೊಡಲು ಒತ್ತಾಯ ಮಾಡಿದ್ದೀರಿ;

ಮುಂದುವರೆದು, ದಿ. 14.09.2012ರಂದು ನೀವು ದೂರುದಾರರ ಮೊಬೈಲ್ ಗೆ ಫೋನ್ ಮಾಡಿ ಸಂಪರ್ಕಿಸಿ ನೀವು ಬೇಡಿಕೆ ಇಟ್ಟ ಲಂಚದ ಹಣ ತಂದುಕೊಡಲು ಒತ್ತಾಯ ಮಾಡಿದಿರಿ ಹಾಗೂ ಅದೇ ದಿನ ದೂರುದಾರರು ನೀವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಹನೂರು ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯಕ್ಕೆ ಬಂದು ರೂ.2,000/- ನೀಡಲಾಗಿ ನೀವು ಅವರು ನೀಡಿದ ರೂ.2,000/- ಲಂಚದ ಹಣವನ್ನು ಸ್ವೀಕರಿಸಿ ಇನ್ನುಳಿದ ರೂ.3,000/- ಲಂಚದ ಹಣವನ್ನು ಮತ್ತೆ ತಂದುಕೊಡುವಂತೆ ಒತ್ತಾಯ ಮಾಡಿದ್ದೀರಿ;

ದಿ:18.09.2012ರಂದು ಹನೂರು ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ದೂರುದಾರರ ತಾಯಿಗೆ ಸೇರಿದ ಆಸ್ತಿಯ ಖಾತೆ ಮಾಡಿ ನಮೂನೆ ನಂ.3 ನೀಡಲು ದೂರುದಾರರಿಂದ ರೂ.3,000/-ಗಳನ್ನು ಲಂಚದ ರೂಪದಲ್ಲಿ ಸ್ವೀಕರಿಸಿದ್ದೀರಿ;

ನೀವು ದಿ. 18.09.2012ರಂದು ನೀವು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ದೂರುದಾರರಿಂದ ಲಂಚದ ಹಣ ಸ್ವೀಕರಿಸಿದ ತಕ್ಷಣ ಚಾಮರಾಜನಗರದ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಅಧಿಕಾರಿಗಳು ಆಗಮಿಸಿ ನಿಮ್ಮ ವಶದಿಂದ ದೂರುದಾರರಿಂದ ನೀವು ಸ್ವೀಕರಿಸಿದ್ದ ರೂ.3,000/-ಗಳನ್ನು ಜಪ್ತು ಮಾಡಲಾಗಿ ನೀವು ಆ ಹಣ ನಿಮ್ಮ ಬಳಿ ಇದ್ದಿರುವ ಬಗ್ಗೆ ಸೂಕ್ತ ಮತ್ತು ಸಮಾಧಾನಕರ ಉತ್ತರ ನೀಡಲು ವಿಫಲರಾಗಿದ್ದೀರಿ.

ಈ ಕೃತ್ಯಗಳನ್ನು ಎಸಗುವ ಮೇರೆಗೆ ನೀವು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ)1966, ನಿಯಮ 3(1)(i)(ii) ಮತ್ತು (iii)ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಅಂತ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, “the Disciplinary Authority has ‘proved’ the charges framed against the DGO by name Smt. L. Radhamma d/o late Lingaiah, Second Division Assistant, Office of the Pattana Panchayath, Hanuru, Kollegala Taluk, Chamarajanagara District to the effect that, on 14.09.2012, she has demanded and insisted bribe of Rs.5,000/- and accepted bribe of Rs.2,000/- and that on 18.09.2012, she has demanded and accepted balance bribe of Rs.3,000/- from the complainant for change of khata and to issue Form No.III that is for doing official act and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government servant and thus, guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966”.

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry


Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO - Smt. L. Radhamma has retired from service on 31.08.2018.

7. Having regard to the nature of charge (demand and acceptance of bribe) 'proved' against Smt. L. Radhamma d/o late Lingaiah, Second Division Assistant, Office of the Pattana Panchayath, Hanuru, Kollegala Taluk, Chamarajanagara District, it is hereby recommended to the Government to impose penalty of 'permanently withholding 50% of the pension payable to the DGO - Smt. L. Radhamma'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 1/2  
Upalokayukta,  
State of Karnataka.

